OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

35383 35253-Gent./Misc./Circulation/2025 No.

Dated, Delhi the ____UN 2025

Notification regarding removal/suspension of Advocates. Sub:-

Forwarded a copies of the letter bearing Ref. No. 1234/G-7/Genl-I./DHC dated 31/05/2025, this office letter bearing diary No. 597/B dated 03/06/2025 alongwith copy of the notifications/letters Ref No(s). 784/2025 dated 15/05/2025 and 727/2025 dated 08.05.2025 received from the Secretary Bihar State Bar Council, Patna, for information and necessary action to :-

- 1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi.
- 2. The LdgPrincipal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
- 3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
- 4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload
- the same on the Website of Delhi District Courts as per rule. 5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
- 6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

(ANUJ AGARWAL) Officer In-Charge, General Branch, (C), Additional Session Judge(Spl.FTC)-02, Tis Hazari Courts Delhi.

Encl. As above

HIGH COURT OF DELHI : NEW DELHI

(GENL.-ADMN.-I BRANCH)

To

390/25

The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.

No. 12.34 /G-7/Genl.-I/DHC Dated: 31 05 25 47 第151 JUN 2025 0 1

Sub: Notifications regarding removal/suspension of Advocates

Sir,

I am directed to forward herewith a copy of Notifications/letters bearing Ref. No(s).

784/2025 dated 15.05.2025 and 727/2025 dated 08.05.2025, received from the Secretary, Bihar State Bar Council, Patna, on the above subject, with a request to circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi, for information and necessary action.

Encl.: as above.

Yours faithfully,

Routhe

Assistant Registrar (J) For Registrar General

DIC (Gren. Br.) Ar. DR. (HOS) 03/06/45



Prafull Chandra Dwivedi Secretary

Bar Council Bhawan East of Patna High Court Patna - 800 001 Ph.: 0612-2505583 Email: bsbcpatna@gmail.com

Ref. 7.84/2025

Date 15.05.2025

NOTIFICATION PROFESSIONAL MISCONDUCT

NAWAL KISHOR SAH, ADVOCATE, JAMUI (En. No. 5838/1999 Dated 20.07.1999),

It is hereby notified for general information that Shri Nawal Kishor Sah, Advocate, Jamui (Bihar), Son of Shri Ishwar Prasad Sah who was enrolled as an Advocate by the Bihar State Bar Council on 20.07.1999 vide Enrolment No. 5838/1999, has been Suspended from practicing as an Advocate as per Resolution No. 99/2025 dated 11.05.2025 of General Body of Bihar State Bar Council. Thus Shri Nawal Kishor Sah, Advocate, Jamui is suspended from practicing as an Advocate in any Court or before any authority or person in India with immediate effect.

Memo No. BSBC 784 /2025, Dated- 15.05.2025. Copy forwarded to:-

- 1. Secretary, Bar Council of India, New Delhi.
- 2. The Registrar, Supreme Court of India, New Delhi.
- 3. All the members of Bihar State Bar Council.
- The Registrars of all the High Courts in India.
 The Secretary of all the State Bar Councils in India.
- 6. The Registrar, Central Administrative Tribunal, Patna.
- 7. The Registrar, State Tribunals in Patna.
- 8. The Secretary, all the Associations in Bihar.
- 9. All the Districts and Sessions Judge of Bihar with a request to communicate this notification to all the judicial officers under their jurisdiction.
- 10. The Secretary, Legal Aid, Patna.
- 11. The Advocate General, Bihar, Patna.
- 12. The Law Secretary, Government of Bihar, Patna.
- 13. The Income Tax Commissioner, Patna. 14. The Sales Tax Commissioner, Patna.
- 15. All the Collectors of the State of Bihar.
- 16. The Director, Consolidation, Bihar, Patna.
- 17. Parties Concerned.

GENERAL RECEIPT High Court of Delhi 1 9 MAY 2025

ulled Secretary Bihar State Bar Council, Patna.

Receipt No

BRANCH GENTRAL Diary Date

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15.5.25 (Prafull Chandra Dwivedi) Secretary Bihar State Bar Council, Patna

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Bihar State Bar Council

Prafull Chandra Dwivedi Secretary

Bax Council Bhawan East of Patna High Court Patna - 800 001 Ph.: 0612-2505583 Email: bsbcpatna@gmail.com

Ref. 727/2025

Date 08 05.2025

NOTIFICATION **PROFESSIONAL MISCONDUCT**

UDAY PRAKASH SRIVASTAVA, ADVOCATE, BETTIAH (En. No. 214/1991 Dated 29.01.1991),

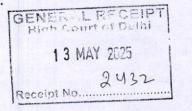
It is hereby notified for general information that Shri Uday Prakash Srivastava, Son of Shri Sharda Prasad Srivastava, Advocate, Bettiah (Bihar), who was enrolled as an Advocate by the Bihar State Bar Council on 29.01.1991 vide Enrolment No. THE 214/1991, has been **Suspended** from practicing as an Advocate as per Resolution No. 82/2025 dated 25.04.2025 of General Body of Bihar State Bar Council. Thus Shri Uday Prakash Srivastava, Advocate, Bettiah is suspended from practicing as an Advocate in any Court or before any authority or person in India with immediate effect.

Secretary

Bihar State Bar Council, Patna.

Memo No. BSBC 72.7 /2025, Dated- 08.05.2025. Copy forwarded to:-

- Secretary, Bar Council of India, New Delhi.
 The Registrar, Supreme Court of India, New Delhi.
- 3. All the members of Bihar State Bar Council.
- The Registrars of all the High Courts in India.
 "The Secretary of all the State Bar Councils in India.
- 6. The Registrar, Central Administrative Tribunal, Patna.
- 7. The Registrar, State Tribunals in Patna.
- 8. The Secretary, all the Associations in Bihar.
- 9. All the Districts and Sessions Judge of Bihar with a request to communicate this notification to all the judicial officers under their jurisdiction.
- 10. The Secretary, Legal Aid, Patna.
- 11. The Advocate General, Bihar, Patna.
- 12. The Law Secretary, Government of Bihar, Patna.
- 13. The Income Tax Commissioner, Patna.
- 14. The Sales Tax Commissioner, Patna.
- 15. All the Collectors of the State of Bihar.
- 16. The Director, Consolidation, Bihar, Patna.
- 17. Parties Concerned.



GENERAL BRANCH Diary No. 822

(Prafull Chandra Dwivedi) Secretary Bihar State Bar Council, Patna